

HIGH COURT OF TRIPURA
AGARTALA

No.F.42(18)-HC/2023/1325

Dated, Agartala,
the 7th February, 2023

O R D E R

Pursuant to the judgment dated 15.12.2022 passed by Hon'ble the Supreme Court of India in *Civil Appeal No. 9322/2022* arising out of Special Leave Petition(c) No. 32448 of 2018 (**Gohar Mohammed-Versus-Uttar Pradesh State Road Transport Corporation & Others**) it is hereby notified that in MAC cases, if the claimant(s) or legal representative(s) of the deceased has/have filed separate claim petition(s) in the territorial jurisdiction of the different High Courts, in the said situation, the first claim petition filed by the claimant(s)/legal representative(s) shall be maintained by the said Claims Tribunal and the subsequent claim petition(s) shall stand transferred to the Claims Tribunal where the first claim petition was filed and is pending. The claimant(s) is/are not required to approach the Hon'ble Supreme Court of India seeking transfer of the other claim petition(s) filed in the territorial jurisdiction of different High Courts.

This Order shall come into force with immediate effect.

By order,

(S. Bhattacharjee)
REGISTRAR (JUDICIAL)

No.F.42(18)-HC/2023/1326-1341

Dated 7th February, 2023

Copy to:-

01. The Secretary General, Supreme Court of India, New Delhi.
02. The Principal Secretary to Hon'ble the Chief Justice (Acting), High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The Private Secretary-I attached with the Registrar General, High Court of Tripura, Agartala;
05. The Registrar (Vigilance), High Court of Tripura, Agartala;
06. The District & Sessions Judge, Dhalai District, Ambassa/ West Tripura District, Agartala/ Sepahijala District, Sonamura/ North Tripura District, Dharmanagar/ South Tripura District, Belonia/ Khowai District, Khowai/

Unakoti District, Kailasahar/ Gomati District, Udaipur for information and compliance. They are requested to circulate the same amongst all the Judicial Officers including Member, Motor Accident Claims Tribunal (MACT) under their respective judgeship for information and/ or compliance;

07. The Registrar (Judicial), High Court of Tripura, Agartala;
08. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
09. The Joint Registrar, High Court of Tripura, Agartala;
10. All the Deputy Registrars, High Court of Tripura, Agartala;
11. The Chief Librarian, High Court of Tripura, Agartala;
12. All the Assistant Registrars, High Court of Tripura, Agartala;
13. All the Officer-in-charge of Police Station.
14. The System Analyst/ the Computer Programmer(s), High Court of Tripura, Agartala with a direction to upload the Notification in the official website of the High Court of Tripura;
15. All the Superintendents (Bench Section), High Court of Tripura, Agartala;
16. Order File.

Registrar(JUDICIAL)